GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 1598 ANSWERED ON 9TH MARCH, 2017

EDUCATIONAL QUALIFICATION FOR PUBLIC TRANSPORT DRIVERS

1598. SHRIMATI K. MARAGATHAM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government is considering to do away with the minimum educational qualification for public transport drivers, if so, the details thereof;

(b) whether it is also true that the Government is also considering that taxi drivers may no longer need to have one year's driving experience in a private vehicle before being eligible for a commercial vehicle license, if so, the details thereof;

(c) whether the Government will empower a body to certify schools to impart training to aspirant drivers across the country; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (d) The Ministry has introduced the Motor Vehicles (Amendment) Bill, 2016 in the Parliament (Lok Sabha) on 9th August, 2016 which inter-alia proposes to simplify the procedure for the grant of a driving licence. It seeks to remove the requirement for minimum educational qualification for transport vehicle's licence as long as the applicant holds a certificate from a driver training school or establishment. It also seeks to provide that an applicant who fails the test of competence repeatedly shall be required to undergo a remedial driver training course before such applicant can apply again. The Bill was referred to the Department – related Parliamentary Standing Committee on Transport, Tourism and Culture for examination and report. The Committee has presented its report to the Rajya Sabha on 8th February, 2017.
